

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D" NEW DELHI**

BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER

&

Dr. B.R.R. KUMAR, ACCOUNTANT MEMBER

I.T.As. No.5839, 5841, 5842, 5845 & 5846/DEL/2017
Assessment Years 2000-01, 2002-03, 2003-04, 2005-06 & 2006-07

MGB Metro Group Buying HK Ltd., India Liaison Office (Gemex Trading Ltd.) Gurgaon.	v.	Asstt. Commissioner of Income Tax, Central Circle-1(2), International Taxation, New Delhi.
TAN/PAN: AAECM3289J		
(Appellant)		(Respondent)

Appellant by:	Shri Stefan ULRICH, AR		
Respondent by:	Shri S. Najmi, CIT		
Date of hearing:	02	09	2021
Date of pronouncement:	02	09	2021

ORDER

PER BENCH:

The ld. AR appearing on behalf of the assessee has submitted that the assessee had set up a liaison office in India pursuant to RBI's approval dated 27th February, 2004 and the assessee has closed the liaison office operation w.e.f. 30th April, 2018 and is in the process of obtaining suitable approval for closure of the liaison office registration as well. Ld. AR further submitted that with regard to the captioned appeal, the assessee has deposited the tax liability including interest as well as penalty levied pursuant to the additions. Ld. AR next submitted that assessee has already closed its business operation in India and it does not want to continue with the litigation any more in India. Hence, he wants to withdraw the appeals.

2. In view of the aforesaid submission of the ld. AR, we dismiss the appeals of the assessee as withdrawn.
3. In the result, all the captioned appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open Court on 2nd September 2021.

Sd/-

**[Dr. B.R.R. KUMAR]
ACCOUNTANT MEMBER**

DATED: 2nd September, 2021

PKK:

Sd/-

**[AMIT SHUKLA]
JUDICIAL MEMBER**